## CENTRAL ELECTRICITY REGULATORY COMMISSION 4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001 Ph: 23753942 Fax-23753923

Petition No. 28/TT/2014

Date: 10.7.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff for "Loop-out of 220 kV Jalandhar-Hamirpur line at Hamirpur (to be used as LILO of 1st Ckt of 220 kV Hamirpur-Jalandhar T/L)" (COD: 1.1.2014) under Strengthening Scheme in Northern Region, for the tariff block 2009-14 period in Northern Region.

Sir.

Please refer to your aforementioned petition and furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/beneficiaries, latest by 7.8.2015:-

- a) Details of element-wise actual capital expenditure up to 31.3.2014, certified by Auditors along with all the revised Tariff Forms for the purpose of Truing up, in line with the provision of truing up in 2009 Tariff Regulations;
- b) Supporting documents in respect of Loans indicated in the Form-13 of the Revised Tariff Forms;
- c) Supporting documents for Rates of Interest on Loans, Repayment Schedule and date of drawl of Loans:
- d) Computation of IDC on cash basis and IEDC capitalized on cash basis for the assets;
- e) Whether the entire amount of IDC and IEDC has been paid prior to COD?

- f) Detailed break-up of IDC and IEDC capitalized among the elements (i.e. Building, civil work, Sub-station, Transmission Line, PLCC and etc) of the respective assets covered in the instant petition; and
- g) Year-wise details of liability discharged, corresponding to initial spares procured up to cut-off date.
- 2. You are also requested to submit computation of IDC on cash basis in soft copy (excel format) in the registry of the Commission, by 7.8.2015.

Yours faithfully,

Sd/-(Dr. P.K. Sinha) Assistant Chief (Legal)